

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P (Cr.) No. 113 of 2019

Dilip Kumar Sahu

..... Petitioner(s).

Versus

1. State of Jharkhand
2. The Chief Secretary, Govt. of Jharkhand, Project Building, Ranchi
3. The Home Secretary, Govt. of Jharkhand, Project Building, Dhurwa, Ranchi
4. The Director General of Police, Jharkhand, The Police Directorate, Dhurwa, Ranchi
5. The Deputy Commissioner, Ranchi
6. The Senior Superintendent of Police, Ranchi
7. Sub-Divisional Magistrate, Ranchi
8. The Circle Officer, Namkum Anchal, Ranchi
9. The Officer-in-charge, Tupudana P.S, Ranchi
10. Sat Pal Bassi
11. Dharam Pal Bassi
12. Udit Kishore Sahu
13. Rajendra Sahu @ Mantu

..... Respondent(s)

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.

THROUGH : VIDEO CONFERENCING

FOR THE PETITIONER(S) : Mr. Ajay Kr. Singh, Advocate

FOR THE STATE : Mr. Manoj Kumar, G.A-III

05/07.07.2020

Counsel for the petitioner undertakes to deposit court fee of Rs.230/- by electronic mode.

Rest defect(s) as pointed out by the office is ignored.

Counsel for the petitioner seeks permission to withdraw this petition with a liberty to approach before the civil court for the relief.

Permission is accorded.

Accordingly, the instant petition stands dismissed as withdrawn with the aforesaid liberty.

(ANANDA SEN , J)